REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
.....

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

Dated: 8 MAR 1988

Contempt of Court in Application No. 1004/86(T) APPLICATION NO 26 /87 ( )
W.P.No.

APPLICANT
Shri H. Srikantaiah

Vs

RESPONDENTS
The Secy, M/o Education & Cultulture, New Delhi

To

1. Shri H. Srikantaiah
   No. 17-I, 'N' Block
   Rajajinagar
   Bangalore - 560 010

2. The Secretary
   Ministry of Education & Culture
   Department of Education
   New Delhi

3. Shri M.S. Padmarajaiah
   Central Govt. Stng Counsel
   High Court Building
   Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY~~ ~~XXXXXXXXXXXXXXXX~~R passed by this Tribunal in the above said Contempt of Court application on 15-2-88.

Encl: as above.

for DEPUTY REGISTRAR
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE FIFTEENTH DAY OF FEBRUARY 1988

Present : Hon'ble Shri P. Srinivasan ... Member (A)

Hon'ble Shri Ch. Ramakrishna Rao ... Member (J)

CONTEMPT OF COURT APPLICATION 26/87

H. Srikantaiah,
No.10-I, 'N' Block,
Rajajinagar, Bangalore-560 010. ... Petitioner

v.

Secretary to the Govt. of India,
Ministry of Education & Culture,
Department of Education,
New Delhi ... Accused

(Shri M.S. Padmarajaiah . Advocate)

This Contempt of Court application came up before this Tribunal today for hearing. Hon'ble Shri P. Srinivasan, Member (A) made the following:

ORDER

By this petition, the petitioner alleges that the Respondents in A No.1004/86(T) have committed contempt of this Tribunal by not carrying out the order dated 31.10.1986 passed in the said application. This Tribunal, in that order directed as follows:

> "From the above, it is apparent that the representation made by the applicant has been pending for a long time, nearly for five years, and in view of this, we direct the respondents to dispose of the pending reference of the applicant expeditiously and in any case not beyond three months from the date of receipt of this order".

The petitioner's contention is that this direction has not so far been complied with by the Respondents. Shri M.S.Padmarajaiah, learned counsel appearing for the accused-respondents, submits that the applicant's representation dated 28.5.1981 (wrongly stated as 18.5.1981 in our order dated 31.10.1986) has been disposed of by the President and the decision has been communicated to the

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applicant by letter dated 12.1.1988 addressed by the Education Officer, Ministry of Human Resources Development, to the applicant. The applicant confirms that he has received the said letter of 12.1.1988 but submits that the points raised in the representation have not been properly dealt with in the said reply.

2. In so far as the applicant's representation has been disposed of by the Respondents we will have to hold that our order dated 31.10.1985 has been complied with and there is no case for contempt. If the applicant is not satisfied with the said reply he is free to agitate his grievance in a fresh application if he so deems fit. But that cannot be a reason for initiating contempt of court proceedings against the respondents.

3. In the result, Contempt of Court proceedings are hereby dropped. Parties to bear their own costs.

Sd/-
MEMBER (A)

Sd/-
MEMBER (J)

TRUE COPY

bsv

8/3/88
for DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

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MEMBER (A) 15/2/88

MEMBER (J) 15/2/88

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